POST OFFER ADVERTISEMENT
A. F. ENTERPRISES LIMITED

Registered Office: 241, Second Floor, RG Mall, Opposite Plot No. 39, Sector- 9, Rohini, New Delhi- 110085
Ph: +91-11- 45566913

This Post Offer Advertisement is being issued by **Sobhagya Capital Options Limited, ("Manager to the Offer"/ "Manager")**, on behalf of **RMS Mosquto Private Limited ("Acquirer"),** in connection with the offer made by the Acquirer, in compliance with Regulation 18 (12) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011. The Detailed Public Statement (DPS) with respect to the aforementioned offer was published in all editions of the Business Standard (English) and Business Standard (Hindi) on October 21, 2013.

1.	**Name of the Target Company**	A. F. Enterprises Limited
2.	**Name of the Acquirer**	RMS Mosquto Private Limited
3.	**Name of the Manager to the Offer**	Sobhagya Capital Options Limited
4.	**Name of the Registrar to the Offer**	Skyline Financial Services Private Limited
5.	**Offer Detail**	
a.	**Date of Opening of the Offer**	Wednesday, December 18, 2013
b.	**Date of Closure of the Offer**	Wednesday, January 01, 2014
6.	**Date of Payment of Consideration**	Wednesday, January 15, 2014*

** In terms of the Letter of Offer dated December 03, 2013, this is the last date by which all requirements including payment of consideration would be completed.*

7. **Details of Acquisition**

Sl. No.	Particulars		Proposed in the Offer Document		Actual	
7.1	Offer Price	(A)	Rs. 10 per equity share		Rs. 10 per equity share	
7.2	Aggregate number of shares tendered	(B)	10,40,000		Nil	
7.3	Aggregate number of shares accepted	(C)	10,40,000		Nil	
7.4	Size of the Offer (Number of shares multiplied by offer price per share)	(A * C)	Rs. 1,04,00,000		Not Applicable	
7.5	Shareholding of the Acquirer before Agreements/ Public Announcement (Number & percentage)		Nil (0.00%)		Nil (0.00%)	
7.6 a	Shares proposed to be acquired by the Acquirer by way of proposed preferential allotment					
	Number		7,60,000		7,60,000	
	% of Fully Diluted Equity Share Capital		19.00%$		19.00%$	
7.6 b	Shares Acquired by way of Agreement					
	Number		47,600		47,600	
	% of Fully Diluted Equity Share Capital		1.19%$		1.19%$	
7.7	Shares Acquired by way of Open Offer					
	Number		10,40,000		Nil	
	% of Fully Diluted Equity Share Capital		26.00%$		(0.00%)$	
7.8	Shares acquired after Detailed Public Statement					
	Number of shares acquired		Nil		Nil	
	Price of the shares acquired		Not Applicable		Not Applicable	
	% of the shares acquired		Nil		Nil	
7.9	Post offer share holding of Acquirer					
	Number		18,47,600		8,07,600#	
	% of Fully Diluted Equity Share Capital		46.19%$		20.19%$	
7.10	Pre & Post offer shareholding of the Public		**Pre-Offer**	**Post Offer**	**Pre-Offer**	**Post Offer**
	Number		31,92,400@	21,52,400@	31,92,400@	31,92,400@
	% of Fully Diluted Equity Share Capital		79.81%$	53.81%$	79.81%$	79.81%$

Note

$: The percentages are calculated on the expanded paid up capital of the Target Company after taking into account the capital base after the proposed preferential allotment of 37,60,000 shares that was approved by the Board of Directors at their meeting held on September 06, 2013 and approved by the Shareholders of the Target Company at the Extra Ordinary General Meeting held on November 11, 2013.

#: After taking into consideration 7,60,000 Equity Shares to be allotted to Acquirer pursuant to the proposed preferential allotment of 37,60,000 shares that was approved by the Board of Directors at their meeting held on September 06, 2013 and approved by the Shareholders of the Target Company at the Extra Ordinary General Meeting held on November 11, 2013.

@: After taking into consideration 30,00,000 Equity Shares to be allotted to the members of public pursuant to the proposed preferential allotment of 37,60,000 shares that was approved by the Board of Directors at their meeting held on September 06, 2013 and approved by the Shareholders of the Target Company at the Extra Ordinary General Meeting held on November 11, 2013.

The Acquirer accepts full responsibility for the information contained in this Post Offer Advertisement and also for the obligations under SEBI (Substantial Acquisition of Shares and Takeovers), Regulations 2011.

Copy of this Post Offer Advertisement will also be available on the SEBI website at **www.sebi.gov.in** and at the Registered Office of the Target Company.

Capitalised terms used but not defined in this Post Offer Advertisement shall have the meanings assigned to such terms in the Public Announcement and/or the DPS.

Issued by Manager to the Offer on behalf of the Acquirer

SOBHAGYA
CAPITAL OPTIONS LTD

SOBHAGYA CAPITAL OPTIONS LIMITED
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Fax: 91-11-40777069
E-mail: delhi@sobhagyacap.com
Website: www.sobhagyacapital.com
Contact Person: Heemadri Mukerjea and Amit Kumar

Place : New Delhi
Date : January 02, 2014